

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 870 of 2011

(Arising out of Order-in-Appeal No. 42/JSR/2011 dated 12.07.2011 passed by Commissioner of CGST & Central Excise, Jamshedpur.

M/s Indico Motors Pvt. Ltd.,

Plot No. M-25(P) & M-26 IV Phase, Adityapur,
Industrial Area, Gamharia, Saraikella-
Kharsawan, Jharkhand-832108.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Jamshedpur.

143, New Baraswari Sakchi, Jamshedpur-831001.

...Respondent

**..
APPEARANCE :**

Shri Rahul Tangri, Advocate for the Appellant

Shri T. Modal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER No.75814/2021

DATE OF HEARING : 06.12.2021

DATE OF DECISION : 06.12.2021

PER BENCH:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(P. Anjani Kumar)
Member (Technical)**

Tushar